

(3)

CORAM : HON'BLE MR P H TRIVEDI : VICE CHAIRMAN
HON'BLE MR P M JOSHI : JUDICIAL MEMBER

5/08/1987

Learned advocate Mr J R Nanavati requests for some more time. Mr J D Ajmera learned counsel for the respondent not present. Allowed. The case is posted to October 29, 1987.

Learned advocate Mr J D Ajmera appears later and states that in this case interim relief having been given, he has objections regarding the case being adjourned on interim relief being continued. There is merit in his request. Parties be heard on interim relief on August 13, 1987. Registry to inform the advocate for the applicant accordingly.

Phir

(P H TRIVEDI)
VICE CHAIRMAN

Sy
(P M JOSHI)
JUDICIAL MEMBER

OA/83/87

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman
Hon'ble Mr. P.M. Joshi : Judicial Member

13.8.1987

Heard Mr.A.R.Thakkar for Mr.J.R.Nanavathy learned advocate for the applicant and Mr.P.N.Ajmera for Mr.J.D.Ajmera learned advocate for the respondents. Adjourned to 29th October, 1987 for final hearing as earlier ordered.

Parikh
(P.H.Trivedi)
Vice Chairman

Joshi
(P.M.Joshi)
Judicial Member

MA/152/87

with

OA/183/87

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Coram : Hon'ble Mr P H Trivedi .. Vice Chairman
Hon'ble Mr P M Joshi .. Judicial Member

28/4/1987

Heard learned advocate Mr Nanavati who pleads for orders on MA/152/87 to protect the interest of the petitioners who were poorly paid employees. The relief prayed for in MA/152/87 will be taken care of while disposing the O.A./183/87. There is no ground for interim relief when this can be so done. With these observations MA/152/87 stands disposed of and this order may be taken on the record of the petition.

Phenir

(P H Trivedi)
Vice Chairman

Amj

(P M Joshi)
Judicial Member

pm;